Title: Regarding the conspiracy involved in the failed dope test of Narsing Yadav

SHRI K.C. VENUGOPAL (ALAPPUZHA): Sir, I would like to invite the attention of hon. Treasury Benches, especially hon. Parliamentary Affairs Minister, to a very important issue. India's Olympic buildup and preparation suffered a major setback as wrestler Narsingh Yadav failed a dope test conducted by NADA. This has put doubt on his participation in the coming Rio Olympics.

Our sources close to Narsingh and the Wrestling Federation of India have pointed out foul and they are claiming that the entire episode seems to be a conspiracy. Now the decision on the representation in the 74 kg is to be taken later. But in all likelihood, there would be no Indian representation in 74 kg in Rio. This is very unfortunate. The Wrestling Federation authorities also confirmed that Narsingh has been handed provisional suspension as of now.

Narsingh, who won the 74 kg Olympic quota berth with a World Championship bronze last year, was selected for Rio in controversial circumstances after double Olympic-medal demands for a trial rejected by the Wrestling Federation of India and the Delhi High Court. Narsingh had to fight a lengthy battle to get the chance to compete for India at the Olympics.

Sir, what is happening now? The chance of winning a medal, gaining a medal in the Olympics has been lost. The country is losing. It is because of the infight; it is because of the conspiracy made by our own people itself. Therefore, the Government should enquire into these things. These things should not be repeated in future. The Government should enquire and take immediate remedial steps so that the wrestling team members could participate in the Rio Olympics. Thank you, Sir.

20.00 hours

THE MINISTER OF CHEMICALS AND FERTILIZERS AND MINISTER OF PARLIAMENTARY AFFAIRS (SHRI ANANTHKUMAR): Shri Venugopal Ji has raised a very important point and I will definitely bring it to the attention of the hon. Minister of Youth and Sports Affairs.